

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/628/2021

This the 09th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Farooq Ahmed Wani, Age 57 years, S/o Lt. Sh. Shamas-ud-Din Wani, Village Behota, Tehsil Marmat District Doda-182202.

.....Applicant

(Advocate:- Mr. A M Malik for Mr. Suyash Singh Chandel)

Versus

1. The Union Territory of Jammu and Kashmir through its Financial Commissioner, Finance Department, Civil Secretariat, Srinagar/Jammu-180001
2. The Deputy Commissioner, Doda-182202.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant is aggrieved by impugned order no. DCD/D/COMPLAINT/2021/395-400 dated 03.03.2021 issued by Respondent No.2, whereby the applicant was placed under suspension. The applicant also submitted a representation dated 15.03.2021 before the respondents for recalling the suspension order dated 03.03.2021, however, no action has been taken by the respondents on the same till date.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 15.03.2021 preferred by the applicant within stipulated time frame.



2. We have heard Mr. A M Malik, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer of the applicant, we dispose of the O.A. with direction to the applicant to submit relevant documents before Respondent No.2 i.e. The Deputy Commissioner, Doda within a week and thereafter Respondent No. 2 shall take a decision on the representation dated 15.03.2021 (Annexure No. VI to the O.A.) preferred by the applicant by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of one month from the date of receipt of certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. There shall be no order as to cost.

(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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